

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 688/2015**

**SECTION OF THE COMPANIES ACT: 433(e), 434(a) & 439 (1)**

**In the matter of:**

**M/s. Metal GEMS.** ..... **Petitioner**

**VS.**

**M/s. Dreeshti Aircon Pvt. Ltd** ..... **Respondent**

**Order deliver on 06.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

**ORDER**

This matter was received on transfer from Hon'ble High Court of Rajasthan pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter was earlier listed before the Special Bench on 17.4.2017. The matter was also taken up on 26.4.2017, 15.5.2017 & 25.5.2017. No compliance affidavit has been filed till date.

The petitioner is directed to file compliance affidavit in terms of notification No. G.S.R 1119 (E) dated 7.12.2016 and affidavit of service under the relevant rule of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016, within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016 and G.S.R 175 (E) dated 28.2.2017 and GSR 732 (E) dated 29.6.2017.

List the matter on 14.07.2017.

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(Shiv Ram Bairwa)  
Registrar